

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1205
TO BE ANSWERED ON THE 9TH FEBRUARY, 2021

LANDLESS FARMERS

1205. DR. MANOJ RAJORIA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details and the total number of landless farmers in the country, State-wise; and
- (b) the efforts being made by the Government in the interest of landless farmers and workers?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

- (a): No specific census/survey of landless farmers has been conducted and as such the exact number of landless farmers in the country is not available.
- (b): The subject relating to Land and its management falls within the jurisdiction of States and the role of Central Government is only advisory in nature.

With a view to address the issues in the area of land leasing, NITI Aayog has developed a 'Model Agricultural Land Leasing Act, 2016' for adoption by the States. The Model Act offers an appropriate template for the States and UTs to draft their own legislations, in consonance with the local requirements. Key objectives of the Model Land Leasing Act are to promote agricultural efficiency, equity and poverty reduction; facilitate all tenants, including share croppers to access insurance, bank credit and bank credit against pledging of expected output; and legalize land leasing in all areas to ensure complete security of land ownership right for land owners and security of tenure for tenants for the agreed lease period.
